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PART IIIA—Ordinances promulgated by the Governor of West Bengal under the Constitution of India.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

West Bengal Ordinance No. I of 2019

**THE WEST BENGAL UNIVERSITY LAWS
(AMENDMENT) ORDINANCE, 2019.**

WHEREAS it is expedient to amend the Calcutta University Act, 1979, the North Bengal University Act, 1981, the Burdwan University Act, 1981, the Vidyasagar University Act, 1981, the Kalyani University Act, 1981, the West Bengal State University (Barasat, North 24-Parganas) Act, 2007, the Gour Banga University Act, 2007, the Sidho-Kanho-Birsha University Act, 2010, the Jadavpur University Act, 1981, the Rabindra Bharati Act, 1981, the Netaji Subhash Open University Act, 1997, the Presidency University Act, 2010, the Cooch Behar Panchanan Barma University Act, 2012, the Kazi Nazrul University Act, 2012, the Diamond Harbour Women's University Act, 2012, the Bankura University Act, 2013, the Raiganj University Act, 2014, the West Bengal University of Teachers' Training, Education Planning and Administration Act, 2014, the Sanskrit College and University Act, 2015, the Rani Rashmoni Green University Act, 2017, the Biswa Bangla Biswabidyalay Act, 2017, the Jhargram University Act, 2017, the Mahatma Gandhi University Act, 2017,

West Ben. Act XXXVIII of 1979.
West Ben. Act XXV of 1981.
West Ben. Act XXIII of 1981.
West Ben. Act XVIII of 1981.
West Ben. Act XL of 1981.
West Ben. Act XXVIII of 2007.
West Ben. Act XXVI of 2007.
West Ben. Act XII of 2010.
West Ben. Act XXIV of 1981.
West Ben. Act XXXVI of 1981.
West Ben. Act XIX of 1997.
West Ben. Act XIII of 2010.
West Ben. Act XXI of 2012.
West Ben. Act XIX of 2012.
West Ben. Act XXXVII of 2012.

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the Murshidabad University Act, 2018, the Dakshin Dinajpur University Act, 2018, the Greenfield University Act, 2018, the Alipurduar University Act, 2018, the Kanyashree University Act, 2018, the Harichand Guruchand University Act, 2018, for the purposes and in the manner hereinafter appearing;

AND WHEREAS the Legislative Assembly of the State of West Bengal is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

The Governor is pleased, in exercise of the power conferred by clause (1) of article 213 of the Constitution of India, to make and promulgate the following Ordinance:—

1. (1) This Ordinance may be called the West Bengal University Laws (Amendment) Ordinance, 2019.

(2) It shall come into force at once.

2. In sub-section (2) of section 8 of the Calcutta University Act, 1979,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

3. In sub-section (2) of section 9 of the North Bengal University Act, 1981,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be

West Ben. Act XIX of 2013.
West Ben. Act XXVI of 2014.
West Ben. Act XXI of 2014.
West Ben. Act XXXIII of 2015.
West Ben. Act L of 2017.
West Ben. Act XLVII of 2017.
West Ben. Act XLVIII of 2017.
West Ben. Act LI of 2017.
West Ben. Act XVIII of 2018.
West Ben. Act XIX of 2018.
West Ben. Act XVI of 2018.
West Ben. Act XVII of 2018.
West Ben. Act XXVIII of 2018.
West Ben. Act XXVII of 2018.

Short title and commencement.

Amendment of West Ben. Act XXXVIII of 1979.

Amendment of West Ben. Act XXV of 1981.

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eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXIII of 1981.

4. In sub-section (2) of section 9 of the Burdwan University Act, 1981,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XVIII of 1981.

5. In sub-section (2) of section 9 of the Vidyasagar University Act, 1981,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office

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(Amendment) Ordinance, 2019.
(Sections 6, 7.)*

in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XL of 1981.

6. In sub-section (2) of section 9 of the Kalyani University Act, 1981,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXVIII of 2007.

7. In sub-section (2) of section 9 of the West Bengal State University (Barasat, North 24-Parganas) Act, 2007,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

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(Sections 8, 9.)*

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”

Amendment of
West Ben. Act
XXVI of 2007.

8. In sub-section (2) of section 9 of the Gour Banga University Act, 2007,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”

Amendment of
West Ben. Act
XII of 2010.

9. In sub-section (2) of section 9 of the Sidho-Kanho-Birsha University Act, 2010,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years,

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(Sections 10, 11.)*

subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXIV of 1981.

10. In sub-section (2) of section 9 of the Jadavpur University Act, 1981,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXXVI of 1981.

11. In sub-section (2) of section 9 of the Rabindra Bharati Act, 1981,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

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(Amendment) Ordinance, 2019.
(Sections 12-14.)*

Amendment of
West Ben. Act
XIX of 1997.

12. In sub-section (2) of section 10 of the Netaji Subhas Open University Act, 1997,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XIII of 2010.

13. In sub-section (2) of section 8 of the Presidency University Act, 2010,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXI of 2012.

14. In sub-section (2) of section 9 of the Cooch Behar Panchanan Barma University Act, 2012,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be

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(Amendment) Ordinance, 2019.
(Sections 15, 16.)*

eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XIX of 2012.

15. In sub-section (2) of section 9 of the Kazi Nazrul University Act, 2012,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXXVII of 2012.

16. In sub-section (2) of section 9 of the Diamond Harbour Women’s University Act, 2012,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office

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(Amendment) Ordinance, 2019.
(Sections 17, 18.)*

in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XIX of 2013.

17. In sub-section (2) of section 9 of the Bankura University Act, 2013,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXVI of 2014.

18. In sub-section (2) of section 9 of the Raiganj University Act, 2014,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period

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(Amendment) Ordinance, 2019.
(Sections 19, 20.)*

not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXI of 2014.

19. In sub-section (2) of section 12 of the West Bengal University of Teachers’ Training, Education Planning and Administration Act, 2014,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXXIII of 2015.

20. In sub-section (2) of section 9 of the Sanskrit College and University Act, 2015,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

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(Amendment) Ordinance, 2019.
(Sections 21-23.)*

Amendment of
West Ben. Act L
of 2017.

21. In sub-section (2) of section 12 of the Rani Rashmoni Green University Act, 2017,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XLVII of 2017.

22. In sub-section (2) of section 12 of the Biswa Bangla Biswabidyalay Act, 2017,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XLVIII of 2017.

23. In sub-section (2) of section 11 of the Jhargram University Act, 2017,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be

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(Amendment) Ordinance, 2019.
(Sections 24, 25.)*

eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act LI
of 2017.

24. In sub-section (2) of section 11 of the Mahatma Gandhi University Act, 2017,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XVIII of 2018.

25. In sub-section (2) of section 11 of the Murshidabad University Act, 2018,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

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(Amendment) Ordinance, 2019.
(Sections 26, 27.)*

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”

Amendment of
West Ben. Act
XIX of 2018.

26. In sub-section (2) of section 11 of the Dakshin Dinajpur University Act, 2018,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”

Amendment of
West Ben. Act
XVI of 2018.

27. In sub-section (2) of section 11 of the Greenfield University Act, 2018,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period

*The West Bengal University Laws
(Amendment) Ordinance, 2019.
(Sections 28, 29.)*

not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XVII of 2018.

28. In sub-section (2) of section 11 of the Alipurduar University Act, 2018,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
West Ben. Act
XXVIII of 2018.

29. In sub-section (2) of section 12 of the Kanyashree University Act, 2018,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

*The West Bengal University Laws
(Amendment) Ordinance, 2019.
(Section 30.)*

Amendment of
West Ben. Act
XXVII of 2018.

30. In sub-section (2) of section 11 of the Harichand Guruchand University Act, 2018,—

(a) for clause (a), the following clause shall be substituted:—

“(a) The Vice-Chancellor shall hold office for a period of four years appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.”;

(b) for clause (b), the following clause shall be substituted:—

“(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

KOLKATA,
The 25th February, 2019.

KESHARI NATH TRIPATHI,
Governor of West Bengal.

By order of the Governor,
SAUMYABRATA SARKER,
*Secy. to the Govt. of West Bengal,
Law Department.*